CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 235 of 2006

Jabalpur, this the 13th day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman

O.P. Malaviya, aged about 49 years,

S/o. Shri Khanayilalji Malaviya,

R/o. Navodaya Vidiyalaya, Multhan,

District Dhar (M.P.).

Applicant

(By Advocate - Shri Shobhit Aditya)

Versus.

- Union of India, through the Secretary, Ministry of Human Resources Development, Department of Education, New Delhi.
- Commissioner, Navodaya
 Vidiyalaya Samity, Head Quarter,
 821, Kailash Colony, Bhopal (M.P).
- Deputy Director, Navodaya
 Vidiyalaya Samity, Regional Office,
 160, Zone-II, M.P. Nagar,
 Bhopal (M.P.).

Respondents

(By Advocate - Shri O.P. Namdeo)

ORDER (Oral)

The applicant who is working as a Physical Education Teacher at Jawahar Navodaya Vidiyalaya, Dhar (in Bhopal region), is sought to be transferred to Shillong region by order dated 24/27.03.2006. The order states that the senior most teacher in the category based on the length of service in the region i.e. Bhopal region should be displaced and transferred. But according to the applicant he is not the senior most Physical Education Teacher in the State/Bhopal region but Shri Rajesh Kumar Dwivedi, Physical Education Teacher in more senior to him based on the length of continuous se

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State/Bhopal region. The applicant has requested for grant of interim stay as he is to be relieved on 15th April, 2004 in terms of the order impugned. The notice has been served on the learned counsel for the respondents.

- 2. At the hearing, learned counsel for the parties have pointed out that the applicant has already submitted representations dated 25.3.2006 (Annexure A-10) and 3rd April, 2006 (Annexure A-12) which are under consideration of the respondent authorities. The learned counsel for the applicant has requested to which the learned counsel for the respondents agreed that the respondent No. 3 be directed to decide these representations at an early date.
- 3. I am inclined to accede to this request. As it will not cause any prejudice to the right of the respondents, I need not call upon the respondents to file a counter reply to the OA.
- 4. Accordingly, the present OA is disposed of with a direction to the respondent No. 3 to consider the representations of the applicant dated 25th March, 2006 (Annexure A-10) and 3rd April, 2006 (Annexure A-12) within a period of two weeks from the date on which the copy of these representations along with the copy of the present order is received by the respondent No. 3. The learned counsel for the applicant has undertaken to serve a copy of these representations Annexure A-10 and Annexure A-12 on the respondent No. 3 along with copy of the present order, today itself. In the facts and circumstances of the case, the respondents shall not give effect to the transfer order dated 24/27.03.2006 (Annexure A-9) impugned in the present OA and relieve the applicant till the aforesaid representations of the applicant are decided by the respondent No. 3.
- 5. OA stands disposed of in above terms. The copy of the order be issued today itself to both the parties dasti as requested.

(M.A. Khan)
Vice Chairman

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त्वमा एवं आयर्ष्या व्याप

Shoppit Adamara (HETBD)